इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

Thane West Branch, Hamilton 'A' Hiranandani Estate, Ghodbunder Road, Thane (West), Maharashtra, Pin - 400607. Email : thane@indianbank.co.in

DEMAND NOTICE

20.01.2025

By Registered Post Acknowledgment Due / Speed Post / Courier /Fax / Email

To,

1. **Mrs. Mousami Abhijit Deshpande,** 602, Greenwood CHS., Hiranandani Estate, Beside Hiranandani Hospital, GB Road, Thane West - 400607.

Dear Sirs/ Madam,

Sub:

Notice in respect of irregularity in repayment of Jewel loan Account No. 6741478505 with our Thane West Branch.

This is in reference to the Jewel loan availed by you for the amount of **Rs. 75,000/-** on **26.03.2019** from our Bank by pledging of jewels i.e. Gold ornaments with bank. The repayment of the aforesaid loans have also been secured by pledging of jewels as described in Schedule-I and you have executed Jewel loan Agreement. The details of Jewels pledged with bank mentioned in Schedule-I hereunder.

Details of Your loan Account	Account No. 6741478505 as on 20.01.2025
Loan Availed	Facility - Jewel Loan (JL-NPTY <3 LAC-WOMEN-MCLR)
Loan Availed on	26.03.2019
Amount Availed in	Rs. 75,000/-
Book Balance in	Rs. 70,592/-
Overdue Amount in	Rs. 1,44,513/-

The Loan account has been classified as Non-Perfoming Asset since **15.02.2020** in accordance with directions / guidelines relating to asset classifications issued by Reserve Bank of India.

As per terms and conditions of sanction of Jewel Loan, you are required to repay the installment /loan dues on the due as per the agreed repayment schedule mentioned in the sanctioned terms without prejudice to the right to recall the loan on demand. However, you have failed to repay the installments on due date.

In these circumstances, we hereby call upon you to repay the overdue amount to Bank i.e **Rs. 1,44,513/-** together with interest till date of payment / regularize the amount within 15 days from the date of receipt of this Notice, failing which Bank shall be constrain to initiate necessary action to recover the dues by sale of jewels in public auction.

Yours Faithfully

Sd/-

Branch Manager, Indian Bank

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF KEVIN VENTURES LLP

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Kevin Ventures LLP**
2.	Date of Incorporation of Corporate Debtor	07.10.2015
3.	Authority under which Corporate Debtor is incorporated/registered	ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAE-8716
5.	Address of the registered office and principal office (if any) of corporate debtor	1864, Tungareshwar House, Tungareshwar Industrial Estate, Opp. Saraswati Bldg, Sativali Vasai-East, Thane, Vasai, Maharashtra- 401208
6.	Date of closure of Insolvency Resolution Process	16.12.2024
7.	Liquidation commencement date of Corporate Debtor	16.12.2024 (Order dated 16.12.2024 received on 23.01.2025)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Mr. Hasti Mal Kachhara IBBI Reg: IBBI/IPA-002/IP-N00342/ 2017-18 /10992
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: A-602, Nirman Apartment, Pump House, Vikas Nagar, Andheri (East), Mumbai-400093 E-mail id: hastimal.kachhara@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Same as mentioned across Point No. 9
11.	Last date for submission of claims	22.02.2025 (Thirty days from the date of receipt of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Kevin Ventures LLP** vide order dated 16.12.2024 (Received on 23.01.2025).

The stakeholders of **Kevin Ventures LLP** are hereby called upon to submit their claims with proof on or before 22.02.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC.

Date: 28.01.2025

Place: Mumbai

Sd/-

Hasti Mal Kachhara

Liquidator

Kevin Ventures LLP

IBBI Registration No: IBBI/IPA-002/IP-N00342/2017-18/10992

AFA: AA2/10992/02/311225/203711 Valid till 31.12.2025

NEOGEN CHEMICALS LIMITED

CIN: L24200MH1989PLC050919

Regd. Office: Office No. 1002, 10th Floor, Dev Corpora Bldg, Opp. Cadbury Co, Pokhran Raod No.2, Khopat, Thane - 400601.

Tel No.: +91 22 2549 7300; **Fax No.:** +91 22 2549 7399

Email: investor@neogenchem.com; **Website:** www.neogenchem.com

NOTICE OF BOARD MEETING

Notice is hereby given pursuant to Regulation 29 and 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Saturday, February 1 2025, inter - alia, to consider, approve and take on record the Unaudited Financial Results (Standalone and Consolidated) of the Company for the quarter and nine months ended on December 31, 2024 along with the limited review report of the Statutory Auditors thereon.

The trading window for dealing in the securities of the Company was closed for all the Designated, Immediate Relative and Connected Persons covered under the Code for prevention of insider trading in the securities of Neogen Chemicals Limited from January 1, 2025, and the closure period will end 48 hours after the declaration of Unaudited Financial Results of the Company for the quarter and nine months ended December 31, 2024.

The information contained in this Notice is available on the Company's website i.e. https://neogenchem.com/financial-performance/ and corporate announcement section of www.bseindia.com and www.nseindia.com

For Neogen Chemicals Limited,

Sd/-

Unnati Kanani

Date : January 27, 2025

Place : Thane

Company Secretary & Compliance Officer

Membership No. A35131

IKF FINANCE LIMITED

HEAD OFFICE : # 40-1-144, Corporate Centre, M.G.Road, Vijayawada-520 010. Phone No.: 0866-2474644.

DEMAND NOTICE [Section 13(2)]

A notice is hereby given that the following Borrower(s)/Guarantor(s) have defaulted in the repayment of principal and interest of the loans facility obtained by them from the IKF Finance Limited and the loans have been classified as **Non-Performing Asset (NPA).** The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

(1) Name of Borrower(s)/Co-Borrower(s)/Guarantor(s): (1) M/s. Rakesh Power Laundry Rep. by its Proprietor Rakesh Triveni Kannojiya, R/o B/5, Chandra Nagar Society, LBS. Marg, Naupada, Thane West, Thane - 400602 Maharashtra. Ph: 9833287070, **(2) Mr. Rakesh Triveni Kannojiya S/o Triveni Kannojiya,** Ph: 9833287070. **(3) Mrs. Sanjana Rakesh Kannojiya W/o Rakesh Kannojiya,** Ph: 9833137073, **Both are R/o :** 606, A-Wing, New Chandra Nagar Society, LBS Marg, Near Naupada Police Station, Naupada, Thane West, Thane - 400602. Maharashtra.

Date of Notice: 18.01.2025	Date of NPA: 02.10.2024

Amount outstanding (As on 18-01-2025): Rs. 33,97,066/- (Rupees Thirty Three Lakhs Ninety Seven Thousand and Sixty Six Only).

THE DETAILS OF PROPERTY/ADDRESS OF SECURED ASSET TO BE ENFORCED:

All that premises bearing Flat No. 05, admeasuring 225 Sq. Ft. carpet area on Ground Floor, in the B-Wing of NEW CHANDRANAGAR CO-OP HSG SOC LTD, standing on the plot of land bearing Tika No. 18, City Survey No. 72 and Tika No. 19, City Survey No. 27 & 28, Village-Naupada, lying being and situated at behind Naupada Police Station, Opp: Vithal Sayana Datta Mandir, Near Damini Estate, LBS Marg, Naupada, Thane (W), Revenue Village-Naupada, Thaluka and District Thane, Registration District and Sub-District of Thane, within the limits of Thane Municipal Corporation.

(2) Name of Borrower(s)/Co-Borrower(s)/Guarantor(s): (1) M/s. Sanskruti Trading Dairy, Rep. by its Proprietor Mrs. Yogita Yogesh Favade, R/o House No. 209 At Wawarle Post Khalapur, Tal – Khopoli, Raigad – 421204, Maharashtra. Ph: 9860753979, **(2) Mrs. Yogita Yogesh Favade W/o Yogesh Sadhashiv Favade,** Ph: 9860753979. **(3) Mr. Yogesh Favade S/o Sadhashiv Favade,** Ph: 8668785430, **Both are R/o :** House No. 20 B, Ground Floor, Mauze beed Khurd, Tal – Khalapur, Dist Raigad 410204, Maharashtra.

Date of Notice: 18.01.2025	Date of NPA: 17.12.2024

Amount outstanding (As on 18-01-2025): Rs. 11,98,916/- (Rupees Eleven Lakhs Ninety Eight Thousand Nine Hundred and Sixteen Only).

THE DETAILS OF PROPERTY/ADDRESS OF SECURED ASSET TO BE ENFORCED:

All that piece and parcel of House No. 20 B, Adm 128.74 Sq.mtr. area grampanchayat beed khurd, Taluka -Khalapur, District Raigad and bounded as **East:** House of Mr. Ravindra P. Karnuk, **South :** House of Baliram Yadav, **West:** House of Shivaji P. Sugdaare, **North :** House of Asha Chandrakant Favade

(3) Name of Borrower(s)/Co-Borrower(s)/Guarantor(s): (1) M/s. Grace Automobiles Rep. by its Proprietor Mr. N. P. Jayan, R/o Shop No. 14, Kedarnath CHS Building, 100 Feet Road, Vasai-West, Palghar - 401202. Maharashtra. Ph: 9820770345, **(2) Mr. Nilankavil Pathrose Jayan S/o P.P. Neelamkavil,** Ph: 9820770345, **(3) Ms. Neelamkavil Adweeha Jayan D/o Jayan Pathrose Neelamkavil,** Ph: 9820770345, **(4) Mr. Neelamkavil Edward Jayan S/o Jayan Pathrose Neelamkavil,** Ph: 9146008843, **Sl.No's : 2,3,4 R/o at :** D.No. 971/2, Pushpanjali Chulna Road, Near Unity Nagar, Vasai Road West, Umele, Business Road, Vasai, Thane - 401202. Mahrashtra.

Date of Notice: 18.01.2025	Date of NPA: 17.12.2024

Amount outstanding (As on 18-01-2025): Rs. 63,97,175/- (Rupees Sixty Three Lakhs Ninety Seven Thousand One Hundred and Seventy Five Only).

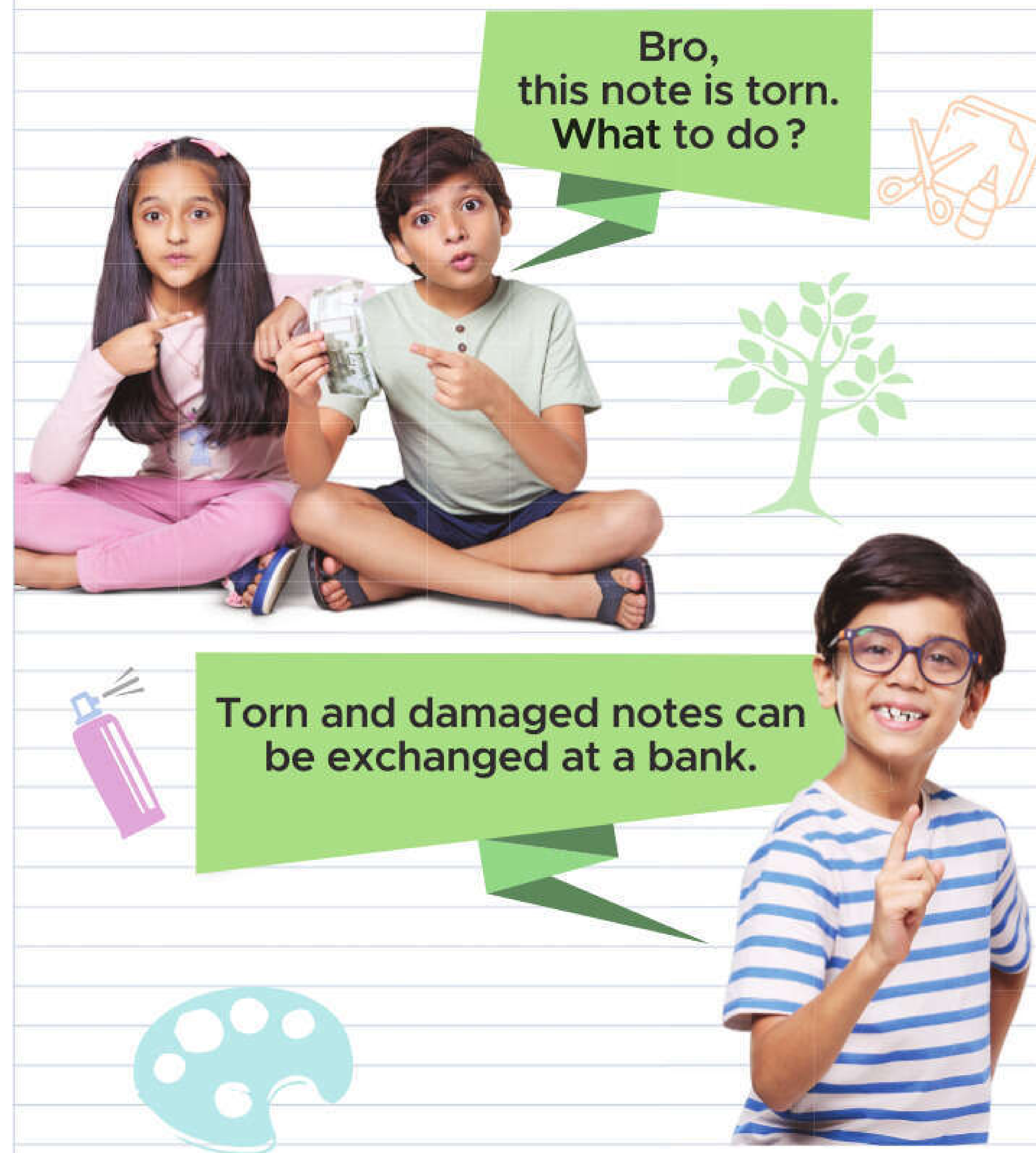
THE DETAILS OF PROPERTY/ADDRESS OF SECURED ASSET TO BE ENFORCED:

All that House No.VN22/42454, VN22/42454/1 & VN22/42454/2, Old House No. 971/2, 971/2/1, 971/2/2, Survey No. 143, Hissa No. 2, Near Shree Unity Nagar CHS, Taluka - Diwanman, Taluka-Vasai, Vasai (West), District - Palghar. Maharashtra - 401202.

The steps are being taken for substituted service of notice. The above Borrower(s) and /or their Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security interest Act, 2002. The borrowers attention is invited to provisions of Sub-section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Place: Mumbai, Date: 27.01.2025

Sd/- Authorised Officer, IKF Finance Ltd.



In view of the parameters considered and presented in table above, in the opinion of the Acquirers, PAC and Manager to the Offer, the Offer Price of ₹ 990.00/- (Rupees Nine Hundred Ninety only) per fully paid up Equity Share is justified in terms of Regulation 8(2) of the SEBI (SAST) Regulations.

4. As on the date of this DPS, there have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters in terms of Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted by the Acquirers and PAC, in consultation with the Manager, in the event of any corporate action(s) such as issuances pursuant to rights issue, bonus issue, stock consolidations, stock splits, payment of dividend, de-mergers, reduction of capital, etc. where the record date for effecting such corporate action(s) falls prior to the 3rd (third) Working Day before the commencement of the Tendering Period, in accordance with Regulation 8(9) of the SEBI (SAST) Regulations.
5. As on date, there is no revision in Offer Price. In case of any revision in the Offer Price, the Acquirers and PAC shall (i) make corresponding increases to the escrow amounts; (ii) make a public announcement in the same newspapers in which DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, Stock Exchanges and the Target Company at its registered office of such revision. The revised Offer Price would be paid to all the Public Shareholders whose Equity Shares are accepted under the Open Offer.
6. If there is any revision in the Offer Price on account of future purchases / competing offers, it will be done on or before March 10, 2025 and would be notified to the shareholders.
7. If the Acquirers and PAC acquire Equity Shares during the period of twenty six weeks after the closure of tendering period at a price higher than the Offer Price, then the Acquirers and PAC shall pay the difference between the highest acquisition price and the Offer Price, to all the Public Shareholders whose Equity Shares have been accepted in this Open Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2009 or open market purchases made in the ordinary course on the Stock Exchanges, not being negotiated acquisition of Equity Shares in any form.

V. FINANCIAL ARRANGEMENTS

1. The maximum consideration for the Open Offer is ₹ 23,82,34,79,790.00 (Rupees Two Thousand Three Hundred Eighty Two Crore Thirty Four Lakh Seventy Nine Thousand Seven Hundred Ninety only) payable in cash.
2. The Acquirers and PAC have confirmed that they have sufficient and adequate financial resources to fulfil the obligations under the Open Offer and have put in place firm financial arrangements for financial resources required for the implementation of the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations. Further, it was also confirmed that the Acquirers and PAC are in a position to meet their payment obligations under the Offer through own resources, liquid assets and sanctioned limits for the business purposes by the NBFCs and financial institutions.
3. Dhiraj Lalpuria, Chartered Accountants, (Partner's Membership No.:- 146268) (Firm Registration No.:- 112723W/W 100962) (Firm Name:- M/s. S. K. Patodia & Associates) having its office at Sunil Patodia Tower, JB Nagar, Andheri East, Mumbai 400099, Phone No.:022 6707 9444, Email: info@skpatodia.in, have through its certificate dated January 20, 2025 bearing UDIN 25146268BMIWUD8910 certified that the Acquirers and PAC have made firm financial arrangements for financing the acquisition of Equity Shares under the Offer through own resources, liquid assets and sanctioned limits for the business purposes by the NBFCs and financial institutions.
4. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers, PAC and the Manager to the Offer have entered into an escrow agreement with Axis Bank Limited (acting through its office situated at 3rd Floor TRISHUL opp. Samartheswar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006, India ("Escrow Agent") on January 21, 2025 ("Escrow Agreement") and created an escrow account in the name and the style of **AXANA ESTATES OPEN OFFER ESCROW ACCOUNT** ("Escrow Account") with Account No. 924020015123733, with the Escrow Agent. The Acquirers and PAC have deposited a total amount of ₹ 3,13,23,47,979 (Rupees Three Hundred Thirteen Crore Twenty Three Lakh Forty Seven Thousand Nine Hundred Seventy Nine only).
5. The Manager to the Offer has been authorised by the Acquirers and PAC to operate and realize monies lying to the credit of the Escrow Account, in terms of the Regulation 17 of the SEBI (SAST) Regulations.
6. In case of any upward revision in the Offer Price or the size of this Offer, the value in cash of the Escrow Amount shall be computed on the revised consideration calculated at such revised offer price and any additional amounts required will be funded by the Acquirers and PAC, prior to effecting such revision, in terms of Regulation 17(2) of the SEBI (SAST) Regulations.
7. Based on the above, the Manager to the Offer is satisfied that firm arrangements have been put in place by the Acquirers and PAC to fulfil the obligations in relation to this Offer through verifiable means in accordance with the SEBI (SAST) Regulations.

VI. STATUTORY AND OTHER APPROVALS

1. As on the date of this DPS, to the best of the knowledge of the Acquirers and PAC, there are no statutory approvals required by the Acquirer 1 to complete the underlying transaction of subscription of the proposed preferential issuance of Equity Shares and by the Acquires and PAC to complete this Open Offer. In case, if any statutory approval(s) are required or become applicable at a later date before the closure of the Tendering Period, this Open Offer shall be subject to the receipt of such statutory approvals.
2. The Public Shareholders who tender their Equity Shares in this Open Offer shall ensure that the Equity Shares are clear from all liens, charges, encumbrances. The Offer Shares will be acquired, subject to such Offer Shares being validly tendered in this Open Offer, free from all liens and together with all rights attached thereto, including all the rights to the dividends, bonuses and rights offers declared thereof in accordance with the terms and conditions set forth in the Public Announcement, this Detailed Public Statement and as will be set out in the Letter of Offer, and the Public Shareholders shall have obtained all necessary consents required by them to tender the Offer Shares.
3. All Public Shareholders, including resident or non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers and PAC reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India (including non-resident Indians, foreign institutional investors and foreign portfolio investors) had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers and PAC reserve the right to reject such Offer Shares. Public Shareholders classified as overseas corporate bodies ("OCB"), if any, may tender the Equity Shares held by them in the Open Offer pursuant to receipt of approval from the Reserve Bank of India under the Foreign Exchange Management Act, 1999 and the rules and regulations made thereunder. Such OCBs shall approach the Reserve Bank of India independently to seek approval to tender the Equity Shares held by them in the Open Offer.
4. Subject to the receipt of the statutory approval, if applicable, and other approvals set out herein, the Acquirers and PAC shall complete payment of consideration within 10 (ten) Working Days from the closure of the tendering period to those Public Shareholders whose documents are found valid and in order and are approved for acquisition by the Acquirers and PAC in accordance with Regulation 21(2) of the SEBI (SAST) Regulations. Where statutory or other approval(s) extends to some but not all of the Public Shareholders, the Acquirers and PAC shall have the option to make payment to such Public Shareholders in respect of whom no statutory or other approval(s) are required in order to complete this Open Offer.
5. In case of delay in receipt of any statutory approval, if applicable, the SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers and PAC or the failure of the Acquirers and PAC to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers and PAC agreeing to pay interest to the shareholders as directed by the SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers and PAC in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

VII. TENTATIVE SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER

Major Activities	Schedule
Public Announcement	Monday, January 20, 2025
Publication of Detailed Public Statement in newspaper	Monday, January 27, 2025
Filing of Draft Letter of Offer with SEBI	Monday, February 03, 2025
Last Date for public announcement for a competing offer(s)	Monday, February 17, 2025
Last date for receipt of SEBI observations on the draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, February 24, 2025
Identified Date* for determining shareholders to whom Letter of Offer shall be sent	Thursday, February 27, 2025
Dispatch of Letter of Offer to the Public Shareholders whose names appear on the register of members on the Identified Date, and to Stock Exchanges and Target Company and Registrar to issue a dispatch completion certificate	Wednesday, March 05, 2025
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation to the Public Shareholders for this Open Offer	Monday, March 10, 2025
Last date for upward revision of the Offer Price	Monday, March 10, 2025
Date of publication of opening of Open Offer public announcement in the newspapers in which this DPS has been published	Tuesday, March 11, 2025
Date of commencement of the Tendering Period ("Tendering Period Opening Date")	Thursday, March 13, 2025
Date of closure of the Tendering Period ("Tendering Period Closing Date")	Friday, March 28, 2025
Last date of communicating the rejection/ acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders	Monday, April 14, 2025
Last date for publication of post-Open Offer public announcement in the newspapers in which this DPS has been published	Monday, April 21, 2025

* The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all Public Shareholders are eligible to participate in the Offer any time during the Tendering Period.

The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER ("LOF")

1. All the shareholders, registered or unregistered, of the Target Company, except the Acquirer and the PAC and any persons deemed to be acting in concert, existing Promoter and Promoter Group with such parties in terms of regulation 7(6) of SEBI (SAST) Regulations, owning equity shares any time before the date of Closure of the Offer, are eligible to participate in the Offer.
2. Persons who have acquired equity shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired equity shares after the Identified Date, or those who have not received the LOF, may also participate in this Offer.
3. The Open Offer will be implemented by the Acquirers and the PAC through a stock exchange mechanism made available by BSE in the form of a separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 and SEBI Circular CIR/DCR2/CIR/P/2016/131 dated December 09, 2016 and such other terms and conditions as may be permitted by law from time to time. As per SEBI Circular ref: SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalization of the entitlement, only the accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure to the said circular.
4. In accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/ CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations.
5. BSE shall be the designated stock exchange for the purpose of tendering Equity Shares in the Open Offer.
6. The Acquirers have appointed Choice Equity Broking Private Limited ("Buying Broker") for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The Contact details of the Buying Broker are as mentioned below:

   Name: Choice Equity Broking Private Limited

   Address: Sunil Patodia Tower, J B Nagar, Andheri (East), Mumbai-400099, Maharashtra, India

   Contact Person: Jeetender Joshi

   Telephone: + 91 22-67079832

   E-mail ID; jeetender.joshi@choiceindia.com

   SEBI Registration INZ000160131
7. All Shareholders who desire to tender their equity shared under the Open Offer would have to approach their respective stock brokers (**"Selling Broker"**), during the normal trading hours of the secondary market during the Tendering Period.
8. A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. Before placing the bid, the concerned Public Shareholder/Selling Broker would be required to transfer the tendered Equity Shares in accordance with SEBI Circular ref: SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021.
9. Shareholders who wish to bid /offer their physical shares in the Offer are requested to send their original documents as mentioned in the LOF to the Registrar to the Offer so as to reach them within 2 (Two) days from the Offer Closing Date. It is advisable to first email scanned copies of the original documents mentioned in the LOF to the Registrar to the Offer and then send physical copies to the address of the Registrar to the Offer as provided in the LOF.
10. The equity shares and all other relevant documents should be sent to the Registrar to the Offer and not to the Acquirers, the PAC or to the Target Company or to the Manager to the Offer.
11. No indemnity is needed from the unregistered shareholders.

IX. OTHER INFORMATION

1. The Acquirers and PAC accept the responsibility for the information contained in the Public Announcement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof.
2. The information pertaining to the Target Company contained in the PA or this DPS or the Letter of Offer or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or provided by the Target Company or publicly available sources, which have not been independently verified by the Acquirers and PAC or the Manager. The Acquirers and PAC do not accept any responsibility with respect to any information provided in the PA or this DPS or the Letter of Offer pertaining to the Target Company.
3. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers has appointed Choice Capital Advisors Private Limited, Mumbai as Manager to the Offer and the Manager to the Offer issues this Detailed Public Statement on behalf of the Acquirers having its office at Sunil Patodia Tower, J B Nagar, Andheri (East), Mumbai-400099, Maharashtra, India; Contant Person: Mr. Jeetender Joshi; Phone: + 91 22-67079832; E-mail ID: jeetender.joshi@choiceindia.com
4. The Acquirers has appointed MUFG Intime India Private Limited as the Registrar to the Offer having its office at C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra, India, 400083; Contact Person: Mr. Sumit Dudani; Phone: +91 810 811 4949; E-mail ID: nazaratechnologies.offer@linkintime.co.in.
5. In this DPS, any discrepancy in any table between the total and sums of the amount listed are due to rounding off and/or regrouping.
6. In this DPS, all references to "₹" or "Rs." Or "INR" are references to the Indian Rupees.
7. This DPS would also be available at SEBI's website i.e. www.sebi.gov.in.

THIS DETAILED PUBLIC STATEMENT ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND PAC

Choice
The Joy of Earning

CHOICE CAPITAL ADVISORS PRIVATE LIMITED

(CIN No.: U65990MH2010PTC198262)

Sunil Patodia Tower, Plot No. 156-158, J. B. Nagar, Andheri (East), Mumbai 400 099, Maharashtra, India.

Tel: +91 22 6707 9999 / 7919

Website: www.choiceindia.com/merchant-investment-banking

Email: Nazara.openoffer@choiceindia.com

Contact Person: Nimisha Joshi

For and on behalf of the Acquirers and PAC:

Sd/-	Sd/-	Sd/-
Axana Estates LLP **Acquirer 1**	**Plutus Wealth Management LLP** **Acquirer 2**	**Junomoneta Finsol Private Limited** **PAC**

Place: Mumbai

Date: January 25, 2025

CONCEPT

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवाकाळ

॥ न मे भक्त प्रणश्यति ॥

जीबीएस संक्रमण वेळीच रोखा

सध्या पुण्यामध्ये गुईलेन बॅरे सिंड्रोम म्हणजेच 'जीबीएस' या रोगाने धुमाकूळ घातलेला आहे. आतापर्यंत ७५ पेक्षा जास्त रुग्णांना त्याची लागण झाली आणि त्यातल्या दोघांचा मृत्यू झाल्याची ही माहिती समोर आलेली आहे. ज्या पद्धतीने हा व्हायरस पसरतो आहे त्याचा विचार केला तर सरकारने अधिक तातडीने उपाययोजना करण्याची आवश्यकता होती. सरकारने उशिरा का होईना परंतु आता महापालिका रुग्णालयांमधून मोफत उपचार देण्याची सुविधा उपलब्ध करून दिलेली आहे आणि यासाठी लागणारे इंजेक्शन सुद्धा महापालिकेकडूनच म्हणजे सरकारकडूनच पुरवले जाणार आहे. कोरोनापासून लोकांच्या मनामध्ये कोणत्याही रोगाविषयी किंवा एखाद्या व्हायरस विषयी प्रचंड धास्ती आणि भीती निर्माण झालेली आहे. पुण्यामध्ये सध्या या जीबीएस प्रकाराने लोकांमध्ये असेच भीतीचे वातावरण निर्माण झालेले आहे. कारण याची लक्षणे अतिशय साधी वाटतात. परंतु नंतर तो केव्हा गंभीर स्वरूप धारण करेल याचा काही नियम राहत नाही. म्हणूनच सुरुवातीला सर्दी, खोकला, पडसे किंवा हातपाय दुखू लागण्याच्या तक्रारी वाढत जातात आणि नंतर हातापायाला मुंग्या येणे आणि नंतर त्याची लक्षणे पक्षाघातापर्यंत जाऊन पोहोचणे अशासारख्या गोष्टी लगेचच घडून येत असल्याने याविषयीची खबरदारी घेण्याची आवश्यकता आहे. कोरोना काळामध्ये सरकारने खूप उशिरा उपाययोजना सुरू केल्या होत्या आणि अनेक रुग्णांना आपली आर्थिक स्थिती नसताना इतर औषधी मिळवण्यासाठी ठिकठिकाणी भटकावे लागत होते. ही औषधे जर वेळच्यावेळी मिळाली नाही तर रुग्णांवर त्याचा गंभीर परिणाम होतो आणि बरा होणारा रोग हा हाताबाहेर जाण्याची शक्यता निर्माण होते. खरे तर पुण्यातल्या ससून रुग्णालयापासून इतर खासगी रुग्णालयांमध्ये सुद्धा तातडीने याबाबतची स्वतंत्र व्यवस्था निर्माण करण्याची आवश्यकता आहे. गेल्या काही दिवसात रुग्णांची वाढती संख्या लक्षात घेतल्यानंतर आता पुणेकरांनीसुद्धा अधिक सावध झाले पाहिजे. विशेषतः बाहेरचे अन्न न खाणे, शिळे अन्न शक्यतो टाळणे आणि त्याबरोबरच कोणत्याही प्रकारचा आजार आपल्याला झाला असेल तर तातडीने डॉक्टरांचा सल्ला घेणे या गोष्टींची आवश्यकता आहे ही रोगाची काळजी घेणारी उपाययोजना जरी असली तरी हा रोग का होतो याचा निश्चित शोध अजूनही लागलेला नाही.

मार्गदर्शक सूचना

याबाबत असे सांगितले जाते की, ७८ हजार रुग्णांमध्ये एखाद्याला हा रोग होतो अशा प्रकारचे एक संशोधन झालेले आहे. १९६१ मध्ये अशा प्रकारचा रोग परदेशात झाल्याची चर्चा ऐकायला मिळते. परंतु आता अचानकपणे पुण्यात या रोगाचा प्रसार झाला याचा अर्थ तो कुठेतरी बाहेरच्या देशातून इथे संक्रमित झाला असण्याची शक्यता नाकारता येत नाही आणि या संक्रमणाला रोखायचे असेल तर रुग्णांची तपासणी करणे किंवा त्यांच्या रक्ताची तपासणी करून तशा प्रकारचा व्हायरस किंवा लक्षणे दिसत आहेत का, याचासुद्धा शोध आधीपासूनच घेतला गेला पाहिजे. ज्याप्रमाणे कोरोना काळामध्ये लोकांना अशा प्रकारची तपासणी करण्याची सक्ती केली गेली होती आणि ही सक्ती केल्यानंतर अनेकांना होणारा कोरोना नियंत्रणात आणणे खूप सोपे आणि शक्य झाले होते. आतासुद्धा या जीबीएस प्रकरणांमध्ये सर्वच रुग्णांना दिलासा द्यायचा असेल किंवा ज्यांना अशा प्रकारची काही लक्षणे जाणवत असतील तर त्यांनी तातडीने अशा प्रकारच्या तपासण्या करून घेतल्या पाहिजे आणि अशा तपासण्यासुद्धा महापालिका रुग्णालयांमधून किंवा जवळपासच्या खासगी रुग्णालयांमधून मोफत करून देण्याची व्यवस्था सरकारने केली पाहिजे. कोणत्याही रोगाबाबत सरकारने चालढकल करता कामा नये. पैशाचा किंवा आर्थिक गोष्टींचा विचार न करता तातडीने रुग्णांना मोफत तपासण्या कशा करून मिळतील आणि त्या सुद्धा चांगल्या पद्धतीने म्हणजेच उपकरणांच्या स्वच्छतेपासून ते रुग्णालयांच्या स्वच्छतेपर्यंत लक्ष ठेवले गेले पाहिजे. अशा पद्धतीने या तपासण्या झाल्या तरच त्याचा उपयोग होऊ शकतो. अन्यथा जीबीएस हा रोग हळूहळू वाढत जाईल आणि त्याचे व्यापक स्वरूप नियंत्रणाबाहेर जाऊ शकते. राज्य सरकारच्या आरोग्य विभागाने स्थानिक स्तरावर जरी या सूचना दिलेल्या असल्या तरी राज्यातील इतर शहरांमध्ये सुद्धा त्याची दक्षता घेण्यासंबंधीच्या सूचना तातडीने दिल्या गेल्या पाहिजेत. विशेषतः महानगरांमध्ये होणारी वाहतूक आणि त्यातून होणारे संक्रमण रोखायचे असेल तर स्थानिक लोकांना कोणती काळजी घेतली पाहिजे याचे देखील मार्गदर्शन होण्याची आवश्यकता आहे.

संक्रमण रोखण्याची गरज

सार्वजनिक ठिकाणी मास्क वापरणे हा त्यावरचा आणखीन एक उपाय असू शकतो. म्हणूनच या सर्व गोष्टींचा इतिहास तपासला तर या जीबीएस रोगासंबंधाने अधिक तातडीने अधिक गांभीर्याने किंबहुना अधिक वेगाने उपाययोजना करण्याची आवश्यकता आहे. पुण्याची लोकसंख्या आणि तिथे बाहेरून शिकायला किंवा नोकरीसाठी येणाऱ्यांची संख्या ज्याला आपण फ्लोटिंग पॉप्युलेशन म्हणतो तेदेखील तीन ते चार लाखांच्या घरात असते. म्हणजे पुण्याबाहेरून येणाऱ्यांची इतकी मोठी संख्या लक्षात घेतली तर एखाद्या रोगाचे संक्रमण लवकर होऊ शकते. म्हणूनच तपासण्यांवर जोर देणे आणि सार्वजनिक ठिकाणी स्वच्छता ठेवली जाणे तितकेच गरजेचे ठरते. साधारणपणे गेल्या महिन्याभरापासून जीबीएस रोगाचे रुग्ण आढळू लागले. परंतु त्याची लक्षणे आणि उपाययोजना करण्यामध्ये बऱ्यापैकी वेळ गेलेला आहे. खरे तर सार्वजनिक रुग्णालयांमध्ये अशा रुग्णांची संख्या वाढल्याबरोबर त्याच्यावर तातडीने संशोधन करण्याचीदेखील व्यवस्था केली जाणे आवश्यक ठरू शकतो. कारण सार्वजनिक रुग्णालयांमध्ये समाजातल्या सर्वच स्तरातले लोक मोठ्या संख्येने येत असतात आणि तिथेही अशा प्रकारच्या साथींचे किंवा रोगांचे संक्रमण होण्याची शक्यता असते.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

अपघातापेक्षा विश्वासघात खूपच वेदनादायक असतो. कारण अपघात हा अचानक होतो, पण विश्वासघात जाणीवपूर्वक आणि नियोजन करून केला जातो.

पंचांग

मंगळवार, २८ जानेवारी, २०२५
शक १९४६ क्रोधीनामसंवत्सर
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नक्षत्र : पूर्वाषाढा

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रवी अस्त- १८-२८

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००-०१ ते १४-५१ धनु
१४-५२ ते २४-०० मकर

शब्बे मिराज; लाला लजपतराय जन्मदिन, अमावास्या प्रारंभ सायं. ७.३६

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ताः प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
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पाककृती

गाजर रबडी

★ **साहित्य -** अर्धा किलो किसलेले लाल गाजर, २ चमचे तूप, काजू, बदाम व इतर ड्रायफ्रुट्स, १ लीटर क्रीम दूध, तांदूळ, १ चमचा वेलची पूड, अर्धा कप साखर.

★ **कृती -** अर्धा किलो किसलेले लाल गाजर घ्या. एका पातेल्यात २ चमचे तूप घाला. वेलची, काजू, बदाम व इतर ड्रायफ्रुट्स भाजा. त्यात किसलेले गाजर घालून ५ मिनिटे भाजा. १ लीटर पूर्ण क्रीम दूध घाला आणि ५ मिनिटे शिजवा. तांदूळ अर्धा तास भिजवून मिक्सरमध्ये दळून घ्या. मिक्स केलेला तांदूळ घालून १५ मिनिटे मंद आचेवर शिजवा. १ चमचा वेलची पूड आणि अर्धा कप साखर घाला. ५ मिनिटे शिजवा. ड्रायफ्रुट्सने सजवून सर्व्ह करा.

जसप्रित बुमराह सर्वोत्कृष्ट कसोटी क्रिकेटपटू स्मृती मंधानाला महिला क्रिकेटपटू पुरस्कार

भारताचा वेगवान गोलंदाज जसप्रित बुमराह २०२४ चा आयसीसी सर्वोत्कृष्ट कसोटी क्रिकेटपटू ठरला. बुमराह हा पुरस्कार जिंकणारा भारताचा सहावा खेळाडू आणि भारतीय संघाचा पहिलाच वेगवान गोलंदाज आहे. भारतीय महिला संघाचा डावखुरी सलामीवीर फलंदाज आणि उपकर्णधार स्मृती मंधानाला आयसीसीने सर्वोत्कृष्ट एकदिवसीय महिला क्रिकेटपटू २०२४ चा पुरस्कार दिला.

■ दुबई

बुमराहच्या आधी राहुल द्रविड (२००४), गौतम गंभीर (२००९), वीरेंद्र सेहवाग (२०१०), रविचंद्रन अश्विन (२०१६) आणि विराट कोहली (२०१८) यांनी हा पुरस्कार पटकावला होता. बुमराहने २०२४ मध्ये १३ कसोटी सामन्यांमध्ये सर्वाधिक ७१ विकेट घेत सर्वच गोलंदाजांना मागे टाकले. जसप्रित बुमराहसाठी २०२४ हे वर्ष खूप चांगले गेले. २०२३ च्या अखेरीस पाठीच्या दुखापतीतून बरा झाल्यानंतर बुमराहने कसोटीत पुनरागमन केले आणि २०२४ मध्ये तो भारताचा सर्वात यशस्वी खेळाडूंपैकी एक राहिला. गेल्या वर्षी मायदेशात इंग्लंड आणि बांगलादेशविरुद्धच्या कसोटी संघाच्या विजयात त्याने महत्त्वाची भूमिका बजावली होती. दुसरीकडे दक्षिण आफ्रिका आणि ऑस्ट्रेलियामध्येही बुमराहने आश्चर्यकारक कामगिरी केली. मंधानाने या शर्यतीत लोरा वोल्वार्ड, चमारी अट्टापट्टू, एनाबेल सदरलँड यांना मागे टाकत हा पुरस्कार पटकावला. स्मृती मंधाना २०२४ मध्ये १३ एकदिवसीय सामन्यांत ५७.४६ च्या सरासरीने ७४७ धावा केल्या. यादरम्यान मंधानाने ४ शतके आणि ३ अर्धशतके झळकावली. मंधानाचा स्ट्राईक रेटही ९५.१५ होता. एकदिवसीय क्रिकेटमध्ये एका वर्षात ४ शतके झळकावणारी मंधाना जगातील पहिली महिला क्रिकेटपटू ठरली. याआधी बेलिंडा क्लार्कने १९९७ मध्ये एकदिवसीय क्रिकेटमध्ये एका वर्षात ३ शतके केली होती. पर्थ कसोटीतील शतकासह स्मृती मंधानाने विश्वविक्रम केला होता. १०३ चेंडूत १३ चौकार आणि एका षटकाराच्या मदतीने स्मृतीने शतक पूर्ण केले. ऑस्ट्रेलियाने विजय मिळवलेल्या या मालिकेत स्मृतीने २ शतके झळकावली होती.

शिवाजी पार्क जिमखान्याची ८ फेब्रुवारीपासून कॅरम स्पर्धा

■ मुंबई

शिवाजी पार्क जिमखान्याच्या वतीने ८ ते १० फेब्रुवारी २०२५ दरम्यान १६ व्या शिवाजी पार्क जिमखाना राज्य मानांकन कॅरम स्पर्धेचे आयोजन करण्यात आले आहे. महाराष्ट्र कॅरम असोसिएशन व मुंबई डिस्ट्रिक्ट कॅरम असोसिएशनच्या मान्यतेने होणाऱ्या या स्पर्धेत पुरुष एकेरी व महिला एकेरी अशा दोन विभागांत ही स्पर्धा संपन्न होणार असून, विजेत्यांना १ लाख १० हजारांची रोख पारितोषिके व चषक देण्यात येणार आहे.

मुंबई महापालिकेला विजेतेपद! रिझर्व्ह बँकेचा पराभव

■ मुंबई

माटुंग्याच्या लोकमान्य बँक्वेट हॉलमध्ये आयोजित केलेल्या भारतीय आयुर्विमा महामंडळ, इंडियन ऑईल आणि ओएनजीसी पुरस्कृत ३२ व्या सीनियर मुंबई जिल्हा अजिंक्यपद कॅरम स्पर्धेचे च्या आंतर संस्था सांघिक गटाच्या अंतिम सामन्यात मुंबई महापालिकेच्या 'अ' संघाने रिझर्व्ह बँकेच्या संघावर ३-० असे सहज हरवून या गटाचे विजेतेपद पटकाविले. मुंबई महापालिकेच्या विकास धारियाने रिझर्व्ह बँकेच्या प्रशांत मोरेला २५-१५, ९-२५ व २५-२२ असे चुरशीच्या लढतीत हरविले. तर दुसऱ्या सामन्यात गिरीश तांबेने हिदायत अंसारीवर १२-२५, २०-१९ व २२-१४ अशी मात केली. शेवटच्या सामन्यात संतोष जाधव व दिनेश केदार जोडीने महेश कुपेरकर व अजय आंब्रे जोडीवर २५-०, २५-० असा विजय नोंदविला. तिसऱ्या क्रमांकासाठी झालेल्या लढतीत मुंबई महापालिकेच्या 'ब' संघाने बीईएसटी संघाविरुद्ध २-१ अशी बाजी मारली. त्यांच्या भरत कोळीने निलेश पवारला २३-१७, १५-१२ असे हरविले.

मुलतान कसोटीत वेस्ट इंडिजचा पाकिस्तानवर ऐतिहासिक विजय

■ मुलतान

पाकिस्तान आणि वेस्ट इंडिज यांच्यात खेळल्या गेलेल्या २ सामन्यांच्या कसोटी मालिकेतील दुसऱ्या सामन्यात वेस्ट इंडिजने

१२० धावांनी ऐतिहासिक विजय मिळवला आणि ही मालिका १-१ अशी बरोबरीत राहिली. दुसऱ्या कसोटी सामन्यात जोमेल वॅरिकन आणि गुडाकेश मोती यांच्या भेदक गोलंदाजीच्या जोरावर वेस्ट इंडिजने ३५ वर्षांनंतर पाकिस्तानला त्याच्या घरच्या मैदानावर नमवले. पाकिस्तानचा दिग्गज फलंदाज बाबर आझम या सामन्यातही सपशेल अपयशी ठरला. जोमेल वॅरिकनला दुसऱ्या सामन्यासाठी सामनावीर म्हणून गौरवण्यात आले तर मालिकेतील सर्वोत्तम खेळाडू म्हणूनही त्यालाच पुरस्कार मिळाला. मुलतानमध्ये २३ जानेवारीपासून सुरू झालेल्या दुसऱ्या कसोटीत वेस्ट इंडिजने नाणेफेक जिंकून प्रथम फलंदाजी करण्याचा निर्णय घेतला. वेस्ट इंडिजचा संघ मोठी धावसंख्या उभारण्यात अपयशी ठरला. वेस्ट इंडिजचा पहिला डाव केवळ १६३ धावांवर आटोपला. प्रत्युत्तरात पाकिस्तानचा पहिला डावही स्वस्तात आटोपला. पाकिस्तान केवळ १५४ धावा करू शकला. पहिल्या डावात ९ धावांची आघाडी घेतल्यानंतर वेस्ट इंडिजने दुसऱ्या डावात २४४ धावा केल्या आणि कसोटी जिंकण्यासाठी पाकिस्तानसमोर २५४ धावांचे लक्ष्य ठेवले. स्वतःच्या मैदानावरही पाकिस्तानी संघ वेस्ट इंडिजच्या गोलंदाजांसमोर अपयशी ठरला.